

(a) whether there has been an increase in the number of incidents of atrocities committed on the people belonging to Scheduled Caste/Scheduled Tribe in the country especially in Uttar Pradesh;

(b) whether some people belonging to Scheduled Caste community were assassinated in Meerut district of the Uttar Pradesh during January, 1997;

(c) if so, the details thereof;

(d) the action initiated against the guilty persons;

(e) if not, the reasons therefor;

(f) whether the Government have made or propose to make arrangements for the security of the people belonging to Scheduled Caste community;

(g) if so, the details thereof; and

(h) the action that Government propose to take against the people who committed atrocities on the families of Scheduled Caste and Scheduled Tribe ?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) No Sir, as may be seen from the provisional data on atrocities and other offences against persons belonging to SCs and STs available with the National Crime Records Bureau for 1994 and 1995:

	1994	1995
1. All India	38,927	38,494
2. Uttar Pradesh	16,263	14,310

(b) to (d) Yes Sir. On 5.1.97, six persons belonging to Scheduled Castes of Ikhwara village, Hastinapur PS of Meerut District were murdered due to rivalry between two gang leaders. In this connection, a case has been registered in PS Hastinapur under Crime No. 2/97-147/148/149/302 IPC and Section 3(2)(5) of Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989. The accused person—Khaleel was arrested on 6.1.97. Nazar Singh, Jagat and Vizender on 7.1.97 and Ishaq on 8.1.97. Six members of a gang of another unlawful character Kironi were also arrested.

(e) Does not arise.

(f) and (g) The Government of Uttar Pradesh have given full protection and security to the affected persons. Provincial Armed Constabulary is guarding the village and vigil was maintained to keep the situation under control. In addition to the police security, financial assistance @ Rs. 1.50 lakhs each has also been provided to the dependents of the deceased and Rs. 50,000/- each was given to the injured persons.

(h) Action has already been initiated in accordance with the provisions of the IPC and the Scheduled Castes & the Scheduled Tribes (Prevention of Atrocities) Act, 1989.

[English]

#### Assam Problem

1676. SHRI I.D. SWAMI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Chief Minister of Assam accompanied by the leaders of all major Assam parties met the Prime Minister and the Finance Minister recently;

(b) if so, the points discussed at the meeting; and

(c) the reaction of the Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) Yes, Sir.

(b) and (c) Information is being collected and will be laid on the table of the House.

#### Missing of Pakistani Nationals

1677. SHRI TARIQ ANWAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether some Pakistani nationals settled in some parts of the country are reported missing;

(b) if so, the details thereof;

(c) whether the missing persons are suspected to be ISI agents;

(d) if so, the details thereof; and

(e) the steps taken to trace the missing persons ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (e) According to information available, 2782 Pak nationals were reported to be missing/untraced as on 30.11.96. The possibility of some of them having ISI links cannot be ruled out. The State Governments/Union Territory Administrations have been instructed, from time to time, to launch special drives to detect and deport such Pak nationals under the entrusted powers and they are making strenuous efforts to detect them for their deportation.

[Translation]

#### Outlets of NSC

1678. SHRI RAJENDRA AGNIHOTRI : Will the Minister of AGRICULTURE be pleased to state :

(a) the number of outlets of the National Seed Corporation of India in Uttar Pradesh, location-wise;